

Austria, Norway, Japan, France, West Germany, Taiwan, Phillipines, Australia, and Sweden.

(e) and (f). All approvals for foreign collaborations in the leather footwear industry are granted keeping in view the need to maximise the export earnings and the overall national interest, which ensures adequate protection to the Indian companies.

Irregularities in accounts of Coal India Limited

3758. SHRI INDRAJIT GUPTA : Will the Minister of ENERGY be pleased to state :

(a) whether the Sub-Committee of the Consultative Committee of the Ministry of Energy appointed to inquire into the irregularities in the accounts of Coal India Limited for the year of 1984-85 has submitted its report ; and

(b) if so, the findings of the sub-committee and action taken thereon ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) No, Sir.

(b) Does not arise.

Exemptions to Companies under Companies Act

3759. SHRI BHATTAM SRIRAMA MURTY : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that a number of manufacturing companies are availing exemptions under section 211(4) of the Companies Act and withholding information regarding capacities, production, raw material consumption, exports, imports, etc. ;

(b) the circumstances, under which such exemptions are normally granted to companies ;

(c) whether it is a fact that a large number of companies are enjoying these exemptions for a number of years ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) to (d). Exemptions from complying with certain provisions of Schedule VI of the Companies Act have been granted under Section 211(4) of the Companies Act, 1956, to a few companies which include manufacturing companies. Such exemptions are considered and granted on merits taking into account the difficulties and problems expressed by the companies in complying with the relevant provisions of Schedule VI. The exemptions are given for only one financial year at a time.

Functioning of Nagpur Telephone Exchange

3760. SHRI BANWARI LAL PUROHIT : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government are aware that since the commissioning of the Itwari Telephone Exchange and transferring of thousands of telephone lines from the main Nagpur Telephone Exchange, the Nagpur subscribers are facing great problems ; and

(b) if so, the steps taken to remedy the situation ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) For the expansion of the telephone system, new exchanges have to be installed and for proper distribution of load, subscribers of some areas of old exchange are transferred to new exchanges. In case of transfer of subscribers from Main Nagpur telephone exchange to Itwari exchange, only numbers were changed otherwise there is no problem faced by the subscribers.

(b) Question does not arise in view of reply as at (a) above.